

File No. Reg/Stds-khesari dal/FSSAI-2020
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety & Standards Act, 2006)
FDA Bhawan, Kotla Road, New Delhi-110 002

Dated, the 4th December, 2020

Subject: Direction under 18(2)(d) read with section 16(5) of Food Safety and Standards Act, 2006 regarding re-operationalisation of Food Safety and Standards (Prohibition and Restriction on Sales) Amendment Regulations, 2020 relating to incidental presence of Khesari Gram/Dal.

In exercise of the power conferred under section 92 of the Food Safety and Standards Act 2006, FSSAI has framed draft Food Safety and Standards (Prohibition and Restriction on Sales) Amendment Regulations, 2020 related to incidental occurring of Khesari dal in grams/pulses (copy enclosed) and the same were operationlised on 04.06.2020.

2. The draft regulations are in the process of finalization which is likely to take some time. Meanwhile, it has been decided to re-operationalise these amendment regulations from 05.12.2020 till the issuance of final notification in this regard.
3. This issues with the approval of the competent authority in exercise of the power vested with Food Safety and Standards Authority of India under Section 18(2)(d) read with 16(5) of Food Safety and Standards Act, 2006.


(N Bhaskar)
Advisor
(Science & Standards)

To

1. All Food Safety Commissioner
2. All Authorized Officer, FSSAI
3. All Designated Offices, FSSAI

Copy for information to:

1. PPS to Chairperson, FSSAI
2. PS to CEO, FSSAI
3. All Directors, FSSAI

File No. REG/Std-khesari dal/FSSAI-2020
Food Safety and Standards Authority of India
(A statutory Authority under the Ministry of Health and Family Welfare, Govt. of India)
FDA Bhawan, Kotla Road, New Delhi-110002

24/6
The 3rd June, 2020

Subject: Direction under Section 18 (2) (d) read with Section 16(5) of Food Safety and Standards Act, 2006 regarding operationlization of the Food Safety and Standards (Prohibition and Restrictions on sales) Amendment Regulations, 2020 relating to incidental presence of Khesari Gram/ Dal.

The Food Safety and Standards (Prohibition and Restrictions on sales) Regulations, 2011 was notified on 01.08.2011 wherein the regulation 2.2 specifies "Restriction on use of certain ingredient" particularly on Khesari Gram/ dal (*Lathyrus sativus*).

2. A representation was received from the State of Madhya Pradesh with regards to the issue of allowing 2% of Khesari dal in procurement of grams/pulses. Subsequently, a consultative meeting held under the Chairmanship of Hon'ble Minister for Health & Family welfare with the Hon'ble Minister for Agriculture & Farmer's Welfare wherein it was decided to allow 2% Khesari dal including all other edible grains as incidental in pulses/raw pulses.

3. Accordingly it has been decided to operationalize the amendment notification to insert a proviso w.r.t incidental presence of Khesari Gram/ dal (*Lathyrus sativus*) in pulses not more than 2 per cent by mass, enclosed herewith, with immediate effect till the issuance of final notification in this regard.

6. This issues with the approval of the Competent Authority in exercise of the power vested under Section 18 (2) (d) read with section 16(5) of Food safety and Standards Act, 2006.


(N Bhaskar) 4/6/2020

Advisor
(Science & Standards)

To

1. All Food Safety Commissioners,
2. All Authorized Officers, FSSAI,
3. All Designated Officers, FSSAI.

Copy for information to:

1. PPS to Chairperson, FSSAI
2. PS to CEO, FSSAI
3. All Directors, FSSAI

Notice for operationalisation of Food Safety and Standards (Prohibition and Restrictions on sales) Amendment Regulations, 2020.

1. The Food Safety and Standards Authority of India, hereby makes the following regulations operational with immediate effect. The Food business operators shall follow these revised regulations. The enforcement of these regulations shall commence only after the final regulations are notified in the Gazette of India.

2. In the Food Safety and Standards (Prohibition and Restrictions on sales) Regulations, 2011 (herein after refer as said regulations), -

(1) In regulation 2.2 relating to Restriction on use of certain ingredient, in sub regulation 2.2.1, following proviso shall be inserted, namely:

“Provided that pulses/raw pulses may contain incidental presence of Khesari Gram/dal (*Lathyrus sativus*) including other edible pulses / grains not more than 2 per cent by mass.”

Sd/-

Arun Singhal

(Chief Executive Officer)